

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No. 2012/2022
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2022
(F.No.07.06.2022/NCLAT/UR/02811

In the matter of:

Tirupati Starch and Chemicals Ltd. Appellant

Versus

Industrial Enviro &
Engineering Services Pvt. Ltd. Respondent

Appearance: Pratik Tripathi, Advocate for the Appellant.

07.07.2022

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 26.05.2022 and the Office after scrutiny of the Memo of Appeal on 07.06.2022 intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 22.06.2022. It is stated in the Interlocutory Application (IA) that as the Appellant is resident of Indore, M.P., it took some time to get the 'declaration and verification' signed and receiving back at New Delhi. Hence, there is delay of 7 days in re-filing the Memo of Appeal, so the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar